

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:6813

ANSWERED ON:10.05.2002

NORMS OF SEBI

CHANDRA NATH SINGH;M.H. AMBAREESH;PUTTASWAMY GOWDA;SADASHIVRAO DADOBA MANDLIK;SUKDEO PASWAN

Will the Minister of FINANCE be pleased to state:

- (a) whether out of 37 listed PSUs, 7 companies did not comply fully with the SEBI's corporate governance norms;
- (b) if so, the details of the 7 PSUs;
- (c) whether these companies did not increase the strength of independent directors to over 50% in their Boards as envisaged in clause 49 (1) (A) of the listing agreement stipulated by SEBI; and
- (d) if so, the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL)

(a) to (d) Information is being collected and will be laid on the Table of the House.